

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

O.A. NO.1422/97

Between:

Dt. of Order: 28.11.97.

D.Sanjeera

...Applicant.

And

1. Director General, Dept. of Posts, New Delhi.
2. Chief Postmaster General, A.P., Postal Circle, Hyderabad.

...Respondents.

Counsel for the Applicant : Mr.K.S.R.Anjaneyulu

Counsel for the Respondents : Mr.J.R.Gopal Rao, Addl.CGSC, ^{QJX}_CCORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

THE TRIBUNAL MADE THE FOLLOWING ORDER:

Mr. D.Subrahmanyam for the Mr.K.S.R.Anjaneyulu, for the applicant and Mr.Phalguna Rao for Mr.J.R.Gopal Rao for the respondents.

ADMIT. The recovery if any to be made due to the refixation of the pay is suspended until further orders.

Yashoda
DEPUTY REGISTRAR (J)

OA.

Copy to:-

1. The Director General, Department of Posts, New Delhi.
2. The Chief Post Master General, Andhra Pradesh Postal Circle, Hyderabad.
3. One copy to Mr. K.S.R.Anjaneyulu, Advocate, CAT., Hyd.
4. One copy to Mr. K. Bhaskara Rao, Addl. CGSC., CAT., Hyd.
5. One duplicate copy.

srr

cc today

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIB
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :
M (J)

Dated: 28/10/92

ORDER/JUDGMENT

M.A/R.A/C.A. NO:

in

O.A.NO. 1422/92

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

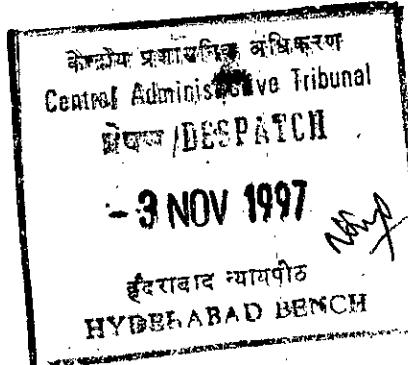
Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: HYDERABAD

MA.NO. 473/1999

IN

DA.NO.1422/1997

Between

Date: 1-7-1999

1. The Director General
Dept of Posts, New Delhi.
2. The Chief Postmaster General
AP.Circle, Hyderabad.

Applicants

And

1.D.Sanjeeva

Respondent

Counsel for the Applicants

..BN.Sharma,Sr.CGSC

Counsel for the Respondents

..KSR.Anjaneyulu

CORAM:

THE HON'BLE MR.R. RANGARAJAN : MEMBER (ADMN)

THE HON'BLE MR.B.S JAI PARAMESHWAR, MEMBER (JUDL)

THE TRIBUNAL MADE THE FOLLOWING ORDERS:

Mr.MC.Jacob, for Mr.BN.Sharma for the applicants and
Mr.D.Subrahmanyam for Mr.KSR.Anjaneyulu, for the respondent.

Time is extended up to 10-9-99.

MA is disposed of.

Amrit
Section Officer.

1ST AND 2ND COURT

COPY TO:-

1. HON'BLE
2. H.R.P. M.(A)
3. H.S.P. M.(J)
4. D.P. (A)
5. SPARE

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD :
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN :
MEMBER (A)

THE HON'BLE MR. B.S. JAI PARAMESWAR :
MEMBER (J)

ORDER: 1-7-99

ORDER / JUDGEMENT

MA./R.A./CP. No. 475/99

in
OA. No. 1422197

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED.

R.A. CLOSED.

D.A. CLOSED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED / REJECTED.

NO ORDER AS TO COSTS
SRR

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
प्रेषण / DESPATCH

-7 JUL 1999

हैदराबाद आयोगी
HYDERABAD BENCH

42

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

AT HYDERABAD

O.A.No.1422 OF 1997.

DATE OF ORDER:10-3-1999.

BETWEEN:

D.Sanjeeva.

...Applicant

and

Union of India, represented by:

1. Director General, Department of Posts, New Delhi.
2. Chief Post Master General, A.P. Postal Circle, Hyderabad.

....Respondents

COUNSEL FOR THE APPLICANT :: Mr.KSR.Anjaneyulu

COUNSEL FOR THE RESPONDENTS :: Mr.J.R.GOPAL RAO

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER(ADMN)

AND

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER(JUDL)

: ORDER :

ORAL ORDER(PER HON'BLE SRI R.RANGARAJAN, MEMBER(A))

Heard Mr.D.Subrahmanyam for Mr.KSR.Anjaneyulu, learned Counsel for the Applicant and Ms.Shakti for Mr.J.R.Gopal Rao, learned Standing Counsel for the Respondents.

R

D

.....2

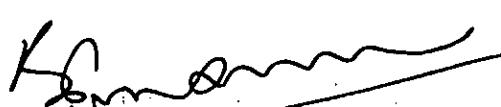
2. The applicant in this OA was originally appointed as Postal Assistant on 13-5-1977. Subsequently, he came to the Circle Office under request transfer as LDC. He has been working as LDC under R-2. His pay as on 25-6-1993 was Rs.1,375/- in the scale of pay of Rs.950-1500/-.

3. The applicant has accepted to come on to the Scheme which has been introduced by Memorandum No.ST/47-5-/CO/TBOP/93, dated:4-8-1993. His request in this OA is that, his pay first be fixed as Postal Assistant in the scale of pay of Rs.975-1660/- and then his pay should be fixed in the scale of Rs.1400-2300/- as LSG, as he had completed 16 years of service on the crucial date of 26-6-1993.

4. This OA is filed praying for a direction to the respondents as indicated above.

5. The contentions and prayer in this OA is same as the contentions and prayer in OA.No.1419 of 1997, which was disposed of today. The applicant is also entitled for the same relief as granted to the applicant in OA. No.1419 of 1997.

6. The OA is disposed of. No costs.


(B.S.JAI PARAMESHWAR)
MEMBER (JUDG)
10.3.99


(R.RANGARAJAN)
MEMBER (ADMN)

DATED: this the 10th day of March, 1999
Dictated to steno in the Open Court

DSN

26/3/99

Copy to:

1. HDHNJ
2. HHRP M(A)
3. HBSJP M(J)
4. D.R. (A)
5. SPARE

1ST AND 2ND COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR:
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD:
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN :
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWAR
MEMBER (J)

DATED: 10/3/99

ORDER/ JUDGEMENT

MA./RA./GP. No.

IN

D.A. No. 1422/97

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

SRR

6 COPIES

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
प्रेषण / DESPATCH

17 MAR 1999

हैदराबाद न्यायालय
HYDERABAD BENCH

Form No. 9.
(See Rule 29)

BY.R.P.A.D.

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.
1st Floor, HACA Bhavan, Opp: Public Garden, Hyderabad. 500004. A.P.

ORIGINAL APPLICATION NO. 1422. OF 199 7.

Applicant(s)
D.Sanjeeva.

v/s

Respondent(s)

By Advocate Shri:
K.S.R.Anjaneyulu.

The Director General, Dept. of Posts,
New-Delhi. & another.
(By/Central Govt. Standing Counsel)

To.

Mr.J.R.Gopala Rao. Addl.CGSC.

1. The Director General Department of Posts, New-Delhi.
2. ~~The~~ The Chief Post Master General, A.P., Postal Circle, Hyderabad.

Whereas an application filed by the above named applicant under Section 19 of the Administrative Tribunal Act, 1985 as in the copy annexed hereunto has been registered and upon preliminary hearing the Tribunal has admitted the application.

Notice is hereby given to you that if you wish to contest the application, you may file your reply along with the document in support thereof and after serving copy of the same on the applicant or his Legal practitioner within 30 days of receipt of the notice before this Tribunal, either in person or through a Legal practitioner/ Presenting Officer appointed by you in this behalf. In default, the said application may be heard and decided in your absence on or after that date without any further Notice.

Issued under my hand and the seal of the Tribunal
This the . . Twenty Eighth, day of . October. . . . 199 7.

//BY ORDER OF THE TRIBUNAL//

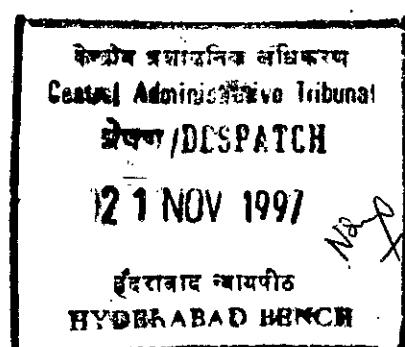
Date: 13-11-97.

FOR REGISTRAR.

On
17/11/97



9/2





Central Administrative Tribunal :
Hyderabad Bench at Hyderabad

O A No.

of 1997

Between

D. Sanjeera — Applicant
and
Union of India-Reply
D.G. Posts New Delhi &
C.P.T.O. & Circle Hyderabad-Respondent

VAKALAT

ACCEPTED

Chh

D. Subrahmanyam, Esq.
ADVOCATES FOR APPLICANT / RESPONDENT

Address of Service :

Phones : 7617006
7601284

**K. S. R. ANJANEYULU
D. SUBRAHMANYAM**
ADVOCATES

1-1-365/A, Jawaharnagar, (5th Street)
Bakaram, Hyderabad - 500 020.

**In the Central Administrative Tribunal : Hyderabad Bench
at Hyderabad**

O A No. 1422 of 1997

D. Sanjeeva

Applicant

VERSUS

UOI reply, Director General,
Department of Posts New Delhi
and others

Respondent

1
We

Applicant

In the above Application do hereby appoint and retain

K. S. R. ANJANEYULU

ADVOCATE

and

D. SUBRAHMANYAM

ADVOCATE

Advocate/s of the High Court to appear for Me/Us in the above Application and to conduct and prosecute (or defend) the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein, including applications for return of documents or the receipt of any money that may be payable to Me/Us in the said Application and also to appear in all appeals, and applications under clause XV of the Letters Patent and in applications for review and for leave to appeal to the Supreme Court.

D. Sanjeeva



I certify that the contents of the this Vakalat were read out and explained in in my presence to the executant, or executants who appeared perfectly to understand the same and made his, or her or their signature or mark or marks in my presence.

Executed before me this

21st day of Oct

1997

B. S. A. Sanjeeva

.....District

CENTRAL ADMINISTRATIVE TRIBUNAL
AT HYDERABAD

O.A.NO./4220F 1997

MEMO OF APPEARANCE

Mr. J.R. Gopala Rao
Counsel for Respondents

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT HYDERABAD.

O.A. NO. 1422 OF 1997

D. Songerwa

.....Applicant

Vs.

Union of India rep by Director
General Dept of Posts, New Delhi.....Respondent
and another

To,

The Registrar
Central Administrative Tribunal
Hyderabad.

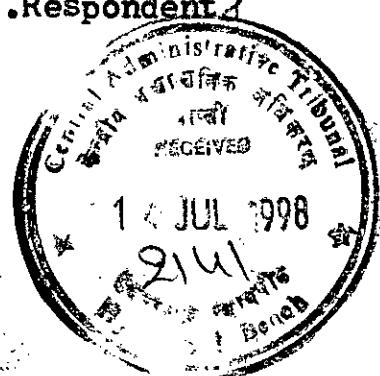
Sir,

Please enter my appearance in the above matter on
behalf of the Respondent.

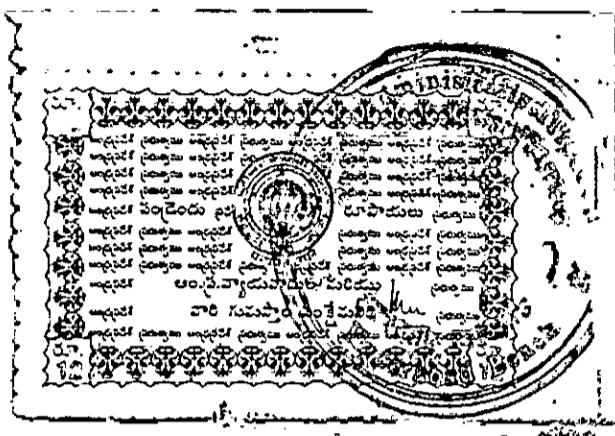
Hyderabad

Rejendra
Counsel for Respondent

Dated 3-7-98



dated b/w 1997, Inaudited Central Administrative Tribunal
O.A. 8 A.R. 3 G Y H Hyderabad Bench,
Hyderabad.



O.A. No. 1422 of 1997

IN THE

MEMO OF APPEARANCE

Filed : 23-6-98

b. **B. NARASIMHA SHARMA**
ADVOCATE
Senior Standing Counsel for
Central Government

A. V. HARI & PARTNERS

Counsel for Respn. 192.

Address for Service : Phone : 3744965

512, Nilgiri, Aditya Enclave, Ameerpet,
Hyderabad-500 038.

Central Administrative Tribunal, Hyderabad Bench
done at Hyderabad HYDERABAD.

O. A. No.

1422

of 1997

Re: To

Re: A. No.

BETWEEN

D. Sangeeth

Applicant(s)

Vs.

MEMO OF APPEARANCE

W.O. No. 1422
Dated 26/6/98
For the
+ another

Respondent(s)

MEMO OF APPEARANCE



I, B. Narasimha Sharma, Advocate having been authorised by proceedings of Government of India in F. No. 28(5)/98-Judl. Dt. 11-12-1998 notified under Sec. 14 of the Administrative Tribunals Act, 1985, hereby appear for Applicant/Respondent No. 1422 and undertake to plead and act for them in all matters in the aforesaid case.

Central Government

Place : Hyderabad

Signature & Designation of the Counsel

Date : 26/6/98


B. NARASIMHA SHARMA
Senior Standing Counsel for
Central Government

Address of the Counsel for Service :

512, Nilgiri, Aditya Enclave, Ameerpet,
Hyderabad-500 038.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :: HYDERABAD BENCH
AT HYDERABAD

M.A. No. 473 of 1999

In

O.A. No. 1422 of 1997

Between :

1. Union of India,
Rep. by
Director-General,
Department of Posts,
New Delhi
2. The Chief Postmaster-General,
A.P. Circle,
Hyderabad

... Applicants/Respondents

And

D. Sanjeева ... Respondent/Applicant

APPLICATION FOR EXTENSION OF TIME UNDER RULE 8 OF C.A.T.
PROCEDURAL RULES

For the reasons stated in the accompanying Affidavit
it is prayed that this Hon'ble Tribunal may be pleased to
grant extension of time for 3 months upto 30.9.99 in the
interest of justice and pass such other orders as deemed
necessary in the circumstances of the case.

Hyderabad,

15.6.1999

) COUNSEL FOR THE APPLICANTS/RESPONDENTS

BRM*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :: HYDERABAD BENCH
AT HYDERABAD

M.A. No. of 1999

In

O.A. No. 1422 of 1997

Between :

Union of India
Represented by
The Director-General,
Department of Posts,
New Delhi & another

... Applicants/Respondents

And

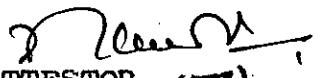
D. Sanjeева ... Respondent/Applicant

A F F I D A V I T

I, H. Seshagiri Rao, s/o Narasimha Murthy, aged about 58 years, occupation : Government service, resident of Hyderabad, do hereby solemnly affirm and sincerely state as follows :

1. I am working as Assistant Postmaster-General (Staff & Vigilance) in the office of the Chief Postmaster-General, A.P. Circle, Hyderabad. As such I am well acquainted with the facts and circumstances of the case. I am filing this Affidavit on behalf of the Applicants / Respondents herein and I am duly authorised to do so.

2. In the above O.A., the Honourable Tribunal vide order dated 10.3.1999 directed the authorities to fix the pay of the applicant by fixing first his pay in the


ATTESTOR
लेखक लेखा अधिकारी (बजट)
Assistant Accounts Officer (Budget)
मुख्य पोस्टमैस्टर जनरल का अधिकारी
Office of the Chief Postmaster General
आ० प्र० बृ० ८०८०, ३२२१४१२-८०० प.र.
A.P. CIRCLE, HYDERABAD-500 001.


DEPONENT
Asst. Postmaster General (S & V)
O/o. Chief Postmaster General
A.P. Circle, Hyderabad-500 001.

scale of pay of Rs. 1400 - 2300 and then in the next scale of 1600 - 2660. Time for compliance of the said order was given as 3 months from the date of receipt of the order. The above order was received on 31.3.99 in our office and as such the period for compliance will be over by 30.6.99. On verification of the above case, it is found that the above exercise will take some more time to finalise and as such the Respondent authorities has to seek a further time of 3 months from this Hon'ble Tribunal for implementing the above order.

It is, therefore, prayed that this Honourable Tribunal may be pleased to extend the time for further 3 months, i.e. upto 30.9.1999, in the interest of justice and pass such other orders as deemed necessary in the circumstances of the case.

phao
DEPONENT
Asst. Postmaster General (S & V)
O/o. Chief Postmaster General
A.P. Circle, Hyderabad-500 001.

Solemnly affirmed and signed
on this the 11th day of June
1999 at Hyderabad before me.

D. L. Venkateswaran
ANTESTOR Officer (Budget)
Asst. Postmaster General
Office of the Chief Postmaster General
A.P. Circle, Hyderabad-500 001.

BRM*

2. The applicant in this OA was originally appointed as Postal Assistant on 13-5-1977. Subsequently, he came to the Circle Office under request transfer as LDC. He has been working as LDC under R-2. His pay as on 25-6-1993 was Rs.1,375/- in the scale of pay of Rs.950-1500/-.

3. The applicant has accepted to come on to the Scheme which has been introduced by Memorandum No. ST/47-5-/CO/T80P/93, dated: 4-8-1993. His request in this OA is that, his pay first be fixed as Postal Assistant in the scale of pay of Rs.975-1660/- and then his pay should be fixed in the scale of Rs.1400-2300/- as LSG, as he had completed 16 years of service on the crucial date of 26-6-1993.

4. This OA is filed praying for a direction to the respondents as indicated above.

5. The contentions and prayer in this OA is same as the contentions and prayer in OA.No.1419 of 1997, which was disposed of today. The applicant is also entitled for the same relief as granted to the applicant in OA. No.1419 of 1997.

6. The OA is disposed of. No costs.

సామాన్య కాలి
CERTIFIED TRUE COPY

కమిషన్‌గా
CASE N
No. :
DATE :
TIME :
COURT :
O.A 1422(97)
10.3.99
16.3.99
Bun
Mr.
Officer
Court : Civil
H.E.R.A.B.A.D. & C.H.E.T.
HYDERABAD BENCH

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

AT HYDERABAD

D.A.No.1422 OF 1997.

DATE OF ORDER:10-3-1999.

BETWEEN:

D.Sanjeeva.

...Applicant

and

Union of India, represented by:

1. Director General, Department of Posts, New Delhi.
2. Chief Post Master General, A.P. Postal Circle, Hyderabad.

...Respondents

COUNSEL FOR THE APPLICANT :: Mr.KSR.Anjaneyulu

COUNSEL FOR THE RESPONDENTS :: Mr.J.R.GOPAL RAO

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER(ADMN)

AND

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER(JUDL)

: ORDER :

ORAL ORDER(PER HON'BLE SRI R.RANGARAJAN, MEMBER(A))

Heard Mr.D.Subrahmanyam for Mr.KSR.Anjaneyulu, learned Counsel for the Applicant and Ms.Shakti for Mr.J.R.Gopal Rao, learned Standing Counsel for the Respondents.

.....2

Returned

Regd. - Petition for extension of time

1. MA to be signed by counsel for the applicants.
2. One more copy of MA to be filed

14 days from

Copy
16/6/89
Re PR

of which aff 23

- ① Sign MA & Counsel
- ② One more copy enclosed.

On
16/6/89
(16/6/89)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD

M.A. No. of 1999

In

O.A. No. 1422 of 1997

Between :

Union of India
Rep. by
The Director-General,
Department of Posts,
New Delhi & another

... Applicants/Respondents

And

D. Sanjeeva ... Respondent/Applicant

AFFIDAVIT FOR GRANT OF EXTENSION OF TIME

Filed on :



copy received
Subordinate office
15/6/99

Filed by : B. Narasimha Sharma,
Sr. C.G.S.C.

may be filed
23/6/99

11/7/99

POSTAL
BENCH CASE

✓
ORIGNAL

Mr. H.C. Jacob for
Mr. B.N. Sharma, for the
applicants and Mr. D.
Subrahmanyam for
Mr. K.S.R. Aiyarayulu, for
the respondent.

Time is extended
upto 10/9/99.

H.N.
J
HBSTP
H.S.J.

D
HCRN
H.R.P.

Extension of Time Petition

Mr. B. Narasimha Iyer
COUNSEL FOR THE APPLICANTS

AND

Mr. K.S.R. Aiyarayulu
Sr. Addl. Standing Counsel for
C.G. Rlys.